



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

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(DES - VI SECTION)

MINUTES OF THE NORMS COMMITTEE- VI

MEETING No. NC/6/MEET/Mar/202425/18

DATED: 20/03/2025

Please Note

- I. For information of exporters, Norms Committee - VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 1 to 26, 94 to 98 .Communications in respect of cases/pertaining to NC- VI may be sent to email address: nc6.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/6/MEET/Mar/202425/18 dated 20/03/2025 of Norms Committee - VI for the year 2024-25 was held on 20/03/2025 under the Chairmanship of TIRUMALA K V,Joint DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Ajay Kumar, Deputy Director	DGFT(HQ)
2	Sandip Ravindra Kote, Joint Director	Ministry of Food Processing Industries
3	Shaish Kumar, Technical Consultant	DGFT
4	D.N.Mathur, Technical Consultant	DGFT
5	Nand Lal, Technical Consultant	DGFT

Case Details and Decision(s):

Case No.	1 / NC/6/MEET/Mar/202425/18
Case Status	Case Approved
Party Name	GADRE MARINE EXPORT PVT LTD
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202425/ 18 and 20/03/2025
HQ File Number	HQRNORM APPLY 00006603AM25
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., **CIFT Cochin**, allowing the following inputs;

S.No	Export Item	Quantity (kgs)	Import Item	Quantity (kgs)
1.	Frozen Imitation Crab Sticks, Crab Chunk, Crab Bites, Crab Flakes, Crab Claws, Crab Shredded, Shrimp tails, Lobster Tails, Scallop, Crab Meat Stick, Super Snow Crab, Surimi Snow Leg Style, Crab Meat Flake Style, Chilled Imitation Crab Shreds, Chilled Imitation Crab Flakes, Chilled Imitation Crab Chunk etc(Frozen Imitation Crab Sticks, Crab Chunk, Crab Bites, Crab Flakes, Crab Claws, Crab Shredded, Shrimp tails, Lobster Tails, Scallop, Crab Meat Stick, Super Snow Crab, Surimi Snow Leg Style, Crab Meat Flake Style, Chilled Imitation Crab Shreds, Chilled Imitation Crab Flakes, Chilled Imitation Crab Chunk etc)	3000000.0	S.No.1-19 in the application	As applied for.

1. The above fixation of adhoc norms is valid for present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes in DGFT website.
2. No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms.
3. Other regulations of FTP / HBP, 2023 like Value Addition, Appendix 4J & Pre-import conditions should also be complied with wherever applicable.

RA may take subsequent consequential action accordingly.

Case No.	2 / NC/6/MEET/Mar/202425/18
Case Status	Case Deferred
Party Name	DIAMOND ROLLER FLOUR MILLS PVT LTD
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202425/ 18 and 20/03/2025
HQ File Number	HQRNORM APPLY 00009312AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that PC-4 vide OM No. 01/94/180/016/AM25/PC-4/122 dated 11.12.2024 decided to refer the case to Export Cell. The Committee resolved to request PC-4 division to expedite their comments. The case stands deferred.	

Case No.	3 / NC/6/MEET/Mar/202425/18
Case Status	Case Rejected
Party Name	A.G. ORGANICA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202425/ 18 and 20/03/2025
HQ File Number	HQRNORM REVIW00007405AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was requested to appear for PH. However, the firm neither attended nor responded to the PH intimation. The Committee therefore, decided to reject the case. RA may take suitable consequential action accordingly.	

Case No.	4 / NC/6/MEET/Mar/202425/18
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Case Status	Case Deferred
Party Name	F-365 AGRO PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202425/ 18 and 20/03/2025
HQ File Number	HQRNORM APPLY 00006293AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that, the firm was issued DL on 19.03.2025; however, the requested information is still awaited. The Committee decided to send a reminder to the firm to furnish reply immediately. The case stands deferred.	

Case No.	5 / NC/6/MEET/Mar/202425/18
Case Status	Case Deferred
Party Name	F-365 AGRO PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202425/ 18 and 20/03/2025
HQ File Number	HQRNORM APPLY 00006234AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that, the firm was issued DL on 19.03.2025; however, the requested information is still awaited. The Committee decided to send a reminder to the firm to furnish reply immediately. The case stands deferred.	

Case No.	6 / NC/6/MEET/Mar/202425/18
Case Status	Case Deferred
Party Name	DHAIRYA INTERNATIONAL
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202425/ 18 and 20/03/2025
HQ File Number	HQRNORM APPLY 00006224AM25
RA File Number	NA

Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm: 1. List of machinery installed on the premises, including their capacities. 2. Proforma invoice for the sterilization equipment/machine installed in the premises of the firm. The case stands deferred.	

Case No.	7 / NC/6/MEET/Mar/202425/18
Case Status	Case Deferred
Party Name	BISMI AQUATIC PRODUCTS
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202425/ 18 and 20/03/2025
HQ File Number	HQRNORM APPLY 00006127AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm: "Actual content of protein in final export product." The case stands deferred.	

Case No.	8 / NC/6/MEET/Mar/202425/18
Case Status	Case Deferred
Party Name	MECAMIDI HPP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202425/ 18 and 20/03/2025
HQ File Number	HQRNORM APPLY 00004651AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	

NC considered the case as per agenda and noted that the export/import items are Engineering products. Therefore, the Committee decided to transfer the case to NC-1.

Case No.	9 / NC/6/MEET/Mar/202425/18
Case Status	Case Deferred
Party Name	DRYTECH PROCESSES (INDIA) P LTD
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202425/ 18 and 20/03/2025
HQ File Number	HQRNORM APPLY 00003730AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech 1; 1. Details of indigeneous inputs required to produce export item since requested import quantity is insufficient to make export. 2. Calculation sheet to arrive at quantity of raw material asked for 3. Material balance on the basis of concentration of import. The case stands deferred.	

Case No.	10 / NC/6/MEET/Mar/202425/18
Case Status	Case Deferred
Party Name	B FOURESS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202425/ 18 and 20/03/2025
HQ File Number	HQRNORM REVIW00004366AM25
RA File Number	072404000398 AM16
Licence No and Date	0710109476/07/03/2016
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are Engineering items. Therefore the Committee decided to transfer the case to NC-1.	

Case No.	11 / NC/6/MEET/Mar/202425/18
Case Status	Case Deferred
Party Name	CREATIVE GARMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202425/ 18 and 20/03/2025
HQ File Number	HQRNORM REVIW00002423AM25
RA File Number	039404000482 AM18
Licence No and Date	0310815848/21/09/2017
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	12 / NC/6/MEET/Mar/202425/18
Case Status	Case Deferred
Party Name	PARAYIL EXPORTS
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202425/ 18 and 20/03/2025
HQ File Number	HQRNORM REVIW00007202AM23
RA File Number	102404000015 AM19
Licence No and Date	1010059976/25/06/2018
Norms Committee Decision: NC considered the case as per agenda and heard the representative of the firm appeared for PH through VC. Upon hearing the representation of the firm, the Committee decided to seek following information from the firm: 1. Process flow chart indicating wastage at each step. 2. Copy of shipping bills. 3. Quantity exported against quantity imported, supported by shipping bills. The case stands deferred.	

Case No.	13 / NC/6/MEET/Mar/202425/18
Case Status	Case Deferred
Party Name	CHHAJED FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202425/ 18 and 20/03/2025
HQ File Number	HQRNORM REVIW00133006AM22
RA File Number	082404000096 AM20
Licence No and Date	0810145629/03/07/2019
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	14 / NC/6/MEET/Mar/202425/18
Case Status	Case Approved
Party Name	DRYTECH PROCESSES (INDIA) P LTD
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202425/ 18 and 20/03/2025
HQ File Number	HQRNORM REVIW00001365AM25
RA File Number	039404000011 AM20
Licence No and Date	0310834918/18/02/2020
Norms Committee Decision: NC considered the case as per agenda and decided to amend the export item description from "REFINED BLEACHED and DEODORIZED PALMOLEIN (RBD PALMOLEIN) (CONTAINING 23% TO 25% OF PALM FAT)" to "REFINED BLEACHED and DEODORIZED PALMOLEIN (RBD PALMOLEIN)". The rest of the decision taken in Meeting no. 8/85-ALC3/2019 dated 25.07.2019 remains unchanged. RA may take subsequent consequential action accordingly.	

Case No.	15 / NC/6/MEET/Mar/202425/18
Case Status	Case Approved
Party Name	DRYTECH PROCESSES (INDIA) P LTD
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202425/ 18 and 20/03/2025
HQ File Number	HQRNORM REVIW00001368AM25
RA File Number	039404000013 AM20
Licence No and Date	0310835101/27/02/2020
Norms Committee Decision: NC considered the case as per agenda and decided to amend the export item description from "REFINED BLEACHED and DEODORIZED PALMOLEIN (RBD PALMOLEIN) (CONTAINING 23% TO 25% OF PALM FAT)" to "REFINED BLEACHED and DEODORIZED PALMOLEIN (RBD PALMOLEIN)". The rest of the decision taken in Meeting No. 8/85-ALC3/2019 dated 25.07.2019 remains unchanged. RA may take subsequent consequential action accordingly.	

Case No.	16 / NC/6/MEET/Mar/202425/18
Case Status	Case Approved
Party Name	DRYTECH PROCESSES (INDIA) P LTD
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202425/ 18 and 20/03/2025
HQ File Number	HQRNORM REVIW00001366AM25
RA File Number	039404000012 AM20
Licence No and Date	0310835097/27/02/2020
Norms Committee Decision: NC considered the case as per agenda and decided to amend the export item description from "REFINED BLEACHED and DEODORIZED PALMOLEIN (RBD PALMOLEIN) (CONTAINING 23% TO 25% OF PALM FAT)" to "REFINED BLEACHED and DEODORIZED PALMOLEIN (RBD PALMOLEIN)". The rest of the decision taken in Meeting no. 8/85-ALC3/2019 dated 25.07.2019 remains unchanged. RA may take subsequent consequential action accordingly.	

Case No.	17 / NC/6/MEET/Mar/202425/18
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Case Status	Case Approved
Party Name	MALAS FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202425/ 18 and 20/03/2025
HQ File Number	HQRNORM REVIW00001326AM24
RA File Number	03AA04022310 AM21
Licence No and Date	0311001513/09/02/2021

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., **MoFPI**, allowing the following inputs:

S.No	Export Item	Quantity (kgs)	Import Item	Quantity (kgs)
1.	Mix Fruit Jam(Thick and Smooth Red Colour; Brix 68; Acidity 0.85%; Potentiometric 3.18; Fermentation Test (Negative); Coliforms Absent; Yeast & Mold <1.0 x 10)	162000.0	Apple Puree	9902.0
2.	Husni Fruit Cordial(Radish colour clear syrup nature,1.2 to 1.4% Titration,Ph 2.3 to 1.4%,Coliform Nil,Yeast & Mold nil)	280000.0	Apple Juice Concentrate	49509.0
3.	Grape Jelly(Good Spreadable Jam,Grape Flavour,65-67 Brix,Acidity 0.75-0.88%,pH3.00-3.20, TPC <1.0 x 10))	1300000.0	Red Grape Juice Concentrate	49509.0
4.	Raspberry Jelly(10mm Nata de Coco cube in Naturally Sweetened, Flavoured & Coloured Raspberry Jelly in High Barrier PP/EVOH/PP 15ml cup packed at 5 pack sachet. Brix 16.0+/- 1.0, pH 3.7-3.9 product is classified commercially sterile)	170000.0	White Grape Juice Concentrate	26405.0
			Eka 0 point 5 oz Cups Packing Material	As per packaging policy
			Lidding Packing Materials	As per packaging policy
			Raspberry Juice Concentrate	6961.0

5.	Orange Jelly(10mm Nata de Coco cube in Naturally Sweetened, Flavoured & Coloured Orange Jelly in High Barrier PP/EVOH/PP 15ml cup packed at 5 pack sachet.Brix 16.0+/- 1.0, pH 3.7-3.9 product is classified commercially sterile)	170000.0	White Grape Juice Concentrate	26405.0
			Eka 0 point 5 oz Cups Packing Material	As per packaging policy
			Lidding Packing Materials	As per packaging policy
			Orange Juice Concentrate	6961.0
6.	Pineapple Jelly(10mm Nata de Coco cube in Naturally Sweetened, Flavoured & Coloured Pineapple Jelly in High Barrier PP/EVOH/PP 15ml cup packed at 5 pack sachet.Brix 16.0+/- 1.0, pH 3.7-3.9 product is classified commercially sterile)	170000.0	White Grape Juice Concentrate	26405.0
			Eka 0 point 5 oz Cups Packing Material	As per packaging policy
			Lidding Packing Materials	As per packaging policy
			Cloudy Pineapple Juice	147044.0

RA may take subsequent consequential action accordingly.

Case No.	18 / NC/6/MEET/Mar/202425/18
Case Status	Case Rejected
Party Name	GITS FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202425/ 18 and 20/03/2025
HQ File Number	HQRNORM REVIW00002296AM25
RA File Number	31AA04007233 AM21
Licence No and Date	3111000219/23/03/2021
Norms Committee Decision:	

NC considered the case as per agenda and noted that the firm was issued DL on 25.11.2024 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case.

RA may take suitable consequential action accordingly.

Case No.	19 / NC/6/MEET/Mar/202425/18
Case Status	Case Deferred
Party Name	SUN BIO NATURALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202425/ 18 and 20/03/2025
HQ File Number	HQRNORM REVIW00003360AM25
RA File Number	04AA04009240 AM21
Licence No and Date	0411000630/01/04/2021
Norms Committee Decision:	
NC considered the case as per agenda and noted that, according to DL response from the firm, only two export products have been exported under this Advance Authorisation. Therefore, the Committee decided to seek following information from the firm:	
"Shipping bills of all export items."	
The case stands deferred.	

Case No.	20 / NC/6/MEET/Mar/202425/18
Case Status	Case Approved
Party Name	AACHI MASALA FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202425/ 18 and 20/03/2025
HQ File Number	HQRNORM REVIW00006491AM24
RA File Number	04AA04004741 AM22
Licence No and Date	0411000937/03/06/2021
Norms Committee Decision:	

NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., **MoFPI**, allowing the following inputs:

S.No	Export Item	Quantity (MTS)	Import Item	Quantity (MTS)
1.	Bulk Mix (Badam Drink 27 MTS, Gulab Jamun 43 MTS, PaladaPayasam 6.6 MTS, Payasam 20 MTS, Jalebi 45.4 MTS) (Export Item contain 17.982 MT Skimmed Milk Powder))	142.0	Skimmed Milk Powder	17.982

RA may take subsequent consequential action accordingly.

Case No.	21 / NC/6/MEET/Mar/202425/18
Case Status	Case Deferred
Party Name	MALAS FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202425/ 18 and 20/03/2025
HQ File Number	HQRNORM REVIW00001327AM24
RA File Number	03AA04045343 AM22
Licence No and Date	0311005249/09/07/2021

Norms Committee Decision:

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited.

The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred.

Case No.	22 / NC/6/MEET/Mar/202425/18
Case Status	Case Rejected
Party Name	GITS FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202425/ 18 and 20/03/2025
HQ File Number	HQRNORM REVIW00002297AM25

RA File Number	31AA04027091 AM22
Licence No and Date	3111000587/20/09/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 25.11.2024 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	23 / NC/6/MEET/Mar/202425/18
Case Status	Case Deferred
Party Name	LUBI GEL LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202425/ 18 and 20/03/2025
HQ File Number	HQRNORM REVIW00001362AM25
RA File Number	13AX04000117 AM22
Licence No and Date	1311001122/28/03/2022
Norms Committee Decision: NC considered the case as per agenda and heard the presentation given by M/s Lubigel Limited through VC. Based on the discussion held in the meeting, the Committee decided to seek the following information from the firm: 1. Actual CIF value of import items with documentary evidence. 2. Actual FOB value achieved with documentary evidence. 3. Value of recoverable wastage with documentary evidence. The case stands deferred.	

Case No.	24 / NC/6/MEET/Mar/202425/18
Case Status	Case Deferred
Party Name	ASIAN FOOD INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202425/ 18 and 20/03/2025
HQ File Number	HQRNORM REVIW00001335AM25

RA File Number	34AX04000304 AM22
Licence No and Date	3411002076/31/03/2022
Norms Committee Decision: NC considered the case as per agenda and based on the discussion held in the meeting, the Committee decided to further examine the case. The case stands deferred.	

Case No.	25 / NC/6/MEET/Mar/202425/18
Case Status	Case Deferred
Party Name	KERRY INGREDIENTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202425/ 18 and 20/03/2025
HQ File Number	HQRNORM APPLY 00001233AM23
RA File Number	03AX04000977 AM23
Licence No and Date	0311015300/07/06/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	26 / NC/6/MEET/Mar/202425/18
Case Status	Case Deferred
Party Name	LUBI GEL LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202425/ 18 and 20/03/2025
HQ File Number	HQRNORM REVIW00001363AM25
RA File Number	13AX04000088 AM23
Licence No and Date	1311001289/24/06/2022
Norms Committee Decision: NC considered the case as per agenda and heard the presentation given by M/s Lubigel Limited	

through VC. Based on the discussion held in the meeting, the Committee decided to seek the following information from the firm:

1. Actual CIF value of import items with documentary evidence.
2. Actual FOB value achieved with documentary evidence.
3. Value of recoverable wastage with documentary evidence.

The case stands deferred.

Case No.	27 / NC/6/MEET/Mar/202425/18
Case Status	Case Deferred
Party Name	SHARMA ENGG INTERNATIONAL
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202425/ 18 and 20/03/2025
HQ File Number	HQRNORM REVIW00004159AM25
RA File Number	05AX04001025 AM23
Licence No and Date	0511013712/11/07/2022
Norms Committee Decision:	
NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech 1 ;	
1. Detailed manufacturing process indicating wastage at each stage of manufacture. 2. Justifications for 3% wastage. 3. Nett content of each import item in each export product.	
The case stands deferred.	

Case No.	28 / NC/6/MEET/Mar/202425/18
Case Status	Case Deferred
Party Name	MALAS FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202425/ 18 and 20/03/2025
HQ File Number	HQRNORM APPLY 00002270AM23
RA File Number	03AX04002413 AM23
Licence No and Date	0311016616/26/07/2022
Norms Committee Decision:	

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited.

The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred.

Case No.	29 / NC/6/MEET/Mar/202425/18
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202425/ 18 and 20/03/2025
HQ File Number	HQRNORM APPLY 00002289AM23
RA File Number	07AX04000483 AM23
Licence No and Date	0711004774/27/07/2022
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited.	
The Committee decided to send a reminder to MoFPI to expedite their comments.	
The case stands deferred.	

Case No.	30 / NC/6/MEET/Mar/202425/18
Case Status	Case Deferred
Party Name	SHARMA ENGG INTERNATIONAL
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202425/ 18 and 20/03/2025
HQ File Number	HQRNORM REVIW00004158AM25
RA File Number	05AX04002913 AM23
Licence No and Date	0511017060/30/01/2023
Norms Committee Decision:	
NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech 1 ;	

1. Detailed manufacturing process indicating wastage at each stage of manufacture.
2. Justifications for 3% wastage.
3. Nett content of each import item in each export product.

The case stands deferred.

Case No.	31 / NC/6/MEET/Mar/202425/18
Case Status	Case Rejected
Party Name	AROMATRIX FLORA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202425/ 18 and 20/03/2025
HQ File Number	HQRNORM APPLY 00000642AM24
RA File Number	05AX04000136 AM24
Licence No and Date	0511018663/08/05/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was requested to appear for PH. The firm was given multiple chances yet they failed to attend the PH for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	32 / NC/6/MEET/Mar/202425/18
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202425/ 18 and 20/03/2025
HQ File Number	HQRNORM APPLY 00004590AM24
RA File Number	07AX04000092 AM24
Licence No and Date	0711008795/24/07/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited.	

The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred.

Case No.	33 / NC/6/MEET/Mar/202425/18
Case Status	Case Deferred
Party Name	LAURICO NUTRACEUTICALS
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202425/ 18 and 20/03/2025
HQ File Number	HQRNORM REVIW00003938AM25
RA File Number	32AX04000263 AM24
Licence No and Date	3211005311/02/08/2023
Norms Committee Decision: NC considered the case as per agenda and decided to call the representative of the firm for PH for better understanding and clarification of manufacturing process and wastage generated at various stages. The case stands deferred.	

Case No.	34 / NC/6/MEET/Mar/202425/18
Case Status	Case Deferred
Party Name	AVANTI OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202425/ 18 and 20/03/2025
HQ File Number	HQRNORM REVIW00003311AM25
RA File Number	05AX04001416 AM24
Licence No and Date	0511020584/25/08/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	35 / NC/6/MEET/Mar/202425/18
Case Status	Case Deferred
Party Name	LAURICO NUTRACEUTICALS
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202425/ 18 and 20/03/2025
HQ File Number	HQRNORM APPLY 00005270AM24
RA File Number	32AX04000316 AM24
Licence No and Date	3211005458/28/08/2023
Norms Committee Decision: NC considered the case as per agenda and decided to call the representative of the firm for PH for better understanding and clarification of manufacturing process and wastage generated at various stages. The case stands deferred.	

Case No.	36 / NC/6/MEET/Mar/202425/18
Case Status	Case Rejected
Party Name	KALPATARU AGROCOM
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202425/ 18 and 20/03/2025
HQ File Number	HQRNORM APPLY 00005639AM24
RA File Number	08AX04001035 AM24
Licence No and Date	0811009358/13/09/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 11.12.2024 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	37 / NC/6/MEET/Mar/202425/18
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Case Status	Case Deferred
Party Name	CHANDIGARH SWEETS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202425/ 18 and 20/03/2025
HQ File Number	HQRNORM APPLY 00006187AM24
RA File Number	05AX04001805 AM24
Licence No and Date	0511021477/12/10/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	38 / NC/6/MEET/Mar/202425/18
Case Status	Case Rejected
Party Name	KALPATARU AGROCOM
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202425/ 18 and 20/03/2025
HQ File Number	HQRNORM APPLY 00006312AM24
RA File Number	08AX04001307 AM24
Licence No and Date	0811009682/17/10/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 11.12.2024 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	39 / NC/6/MEET/Mar/202425/18
Case Status	Case Deferred
Party Name	ASIAN FOOD INDUSTRIES
Meeting Number	NC/ 6/ MEET/ Mar/ 202425/ 18 and 20/03/2025

and Date	
HQ File Number	HQRNORM APPLY 00006398AM24
RA File Number	34AX04000471 AM24
Licence No and Date	3411004262/20/10/2023
Norms Committee Decision: NC considered the case as per agenda and based on the discussion held in the meeting, the Committee decided to further examine the case. The case stands deferred.	

Case No.	40 / NC/6/MEET/Mar/202425/18
Case Status	Case Deferred
Party Name	KAMEDA LT FOODS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202425/ 18 and 20/03/2025
HQ File Number	HQRNORM APPLY 00007827AM24
RA File Number	33AX04000097 AM24
Licence No and Date	3311001687/09/01/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	41 / NC/6/MEET/Mar/202425/18
Case Status	Case Rejected
Party Name	KANAIYA EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202425/ 18 and 20/03/2025
HQ File Number	HQRNORM APPLY 00008193AM24
RA File Number	08AX04001937 AM24
Licence No and Date	0811010603/29/01/2024
Norms Committee Decision:	

NC considered the case as per agenda and noted that the firm was issued DL on 11.12.2024 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case.

RA may take suitable consequential action accordingly.

Case No.	42 / NC/6/MEET/Mar/202425/18
Case Status	Case Deferred
Party Name	SHREEJI AGRI COMMODITY PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202425/ 18 and 20/03/2025
HQ File Number	HQRNORM APPLY 00008203AM24
RA File Number	24AX04000427 AM24
Licence No and Date	2411003223/30/01/2024
Norms Committee Decision:	
NC considered the case as per agenda and based on the discussion held in the meeting, the Committee decided to further examine the case.	
The case stands deferred.	

Case No.	43 / NC/6/MEET/Mar/202425/18
Case Status	Case Deferred
Party Name	CHANDIGARH SWEETS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202425/ 18 and 20/03/2025
HQ File Number	HQRNORM APPLY 00008838AM24
RA File Number	05AX04003695 AM24
Licence No and Date	0511024236/01/03/2024
Norms Committee Decision:	
NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI ;	

1. Process flow chart.
2. Recipe cum Mass Balance Sheet of all items of export.
3. Shipping bills of exported items.

The case stands deferred.

Case No.	44 / NC/6/MEET/Mar/202425/18
Case Status	Case Rejected
Party Name	AROMATRIX FLORA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202425/ 18 and 20/03/2025
HQ File Number	HQRNORM APPLY 00008986AM24
RA File Number	05AX04003749 AM24
Licence No and Date	0511024416/08/03/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was requested to appear for PH. The firm was given multiple chances yet they failed to attend the PH for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	45 / NC/6/MEET/Mar/202425/18
Case Status	Case Deferred
Party Name	KAMCO CHEW FOOD PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202425/ 18 and 20/03/2025
HQ File Number	HQRNORM APPLY 00009004AM24
RA File Number	56AX04000548 AM24
Licence No and Date	5611002809/11/03/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited.	

The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred.

Case No.	46 / NC/6/MEET/Mar/202425/18
Case Status	Case Rejected
Party Name	CHAIZUP BEVERAGES LLP
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202425/ 18 and 20/03/2025
HQ File Number	HQRNORM APPLY 00000461AM25
RA File Number	02AX04000040 AM25
Licence No and Date	0211006459/29/04/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 25.11.2024 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	47 / NC/6/MEET/Mar/202425/18
Case Status	Case Deferred
Party Name	SYNERGY EARTH RESOURCES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202425/ 18 and 20/03/2025
HQ File Number	HQRNORM APPLY 00001517AM25
RA File Number	03AX04001436 AM25
Licence No and Date	0311034859/24/06/2024
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech 1; "COA of export item."	

The case stands deferred.

Case No.	48 / NC/6/MEET/Mar/202425/18
Case Status	Case Rejected
Party Name	SAMAN TEA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202425/ 18 and 20/03/2025
HQ File Number	HQRNORM APPLY 00002381AM25
RA File Number	02AX04000291 AM25
Licence No and Date	0211007044/08/08/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 11.12.2024 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	49 / NC/6/MEET/Mar/202425/18
Case Status	Case Deferred
Party Name	AAN CLOTHINGS LLP
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202425/ 18 and 20/03/2025
HQ File Number	HQRNORM APPLY 00002578AM25
RA File Number	05AX04001537 AM25
Licence No and Date	0511027204/20/08/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	50 / NC/6/MEET/Mar/202425/18
Case Status	Case Deferred
Party Name	AAN CLOTHINGS LLP
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202425/ 18 and 20/03/2025
HQ File Number	HQRNORM APPLY 00003606AM25
RA File Number	05AX04002229 AM25
Licence No and Date	0511028257/11/10/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	51 / NC/6/MEET/Mar/202425/18
Case Status	Case Deferred
Party Name	CREATIVE GARMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202425/ 18 and 20/03/2025
HQ File Number	HQRNORM APPLY 00003636AM25
RA File Number	03AX04003464 AM25
Licence No and Date	0311037941/15/10/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	52 / NC/6/MEET/Mar/202425/18
Case Status	Case Deferred
Party Name	CREATIVE GARMENTS PRIVATE LIMITED

Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202425/ 18 and 20/03/2025
HQ File Number	HQRNORM APPLY 00003711AM25
RA File Number	03AX04003551 AM25
Licence No and Date	0311038031/17/10/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	53 / NC/6/MEET/Mar/202425/18
Case Status	Case Deferred
Party Name	CREATIVE GARMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202425/ 18 and 20/03/2025
HQ File Number	HQRNORM APPLY 00003796AM25
RA File Number	03AX04003661 AM25
Licence No and Date	0311038170/22/10/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	54 / NC/6/MEET/Mar/202425/18
Case Status	Case Deferred
Party Name	CREATIVE GARMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202425/ 18 and 20/03/2025
HQ File Number	HQRNORM APPLY 00003812AM25
RA File Number	03AX04003642 AM25
Licence No and Date	0311038197/23/10/2024
Norms Committee Decision:	

NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.

Case No.	55 / NC/6/MEET/Mar/202425/18
Case Status	Case Deferred
Party Name	CREATIVE GARMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202425/ 18 and 20/03/2025
HQ File Number	HQRNORM APPLY 00003922AM25
RA File Number	03AX04003743 AM25
Licence No and Date	0311038316/29/10/2024
Norms Committee Decision:	
NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	56 / NC/6/MEET/Mar/202425/18				
Case Status	Case Approved				
Party Name	JADE EXPORTS				
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202425/ 18 and 20/03/2025				
HQ File Number	HQRNORM APPLY 00003963AM25				
RA File Number	05AX04002220 AM25				
Licence No and Date	0511028286/30/10/2024				
Norms Committee Decision:					
NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., Tech 1 , allowing the following inputs;					
S.No	Export Item	Quantity	Import Item	Quantity	UOM
1.	VARIOUS TYPE OF LAMPS Made of IRON, BRASS,ALUMUN IUM ,WOODEN,GLAS S , STAINLESS STEEL	40000.0 PCS	LAMP HOLDERS	Nett to Nett with accountability	PCS

	ETC(94059900,94052100,94052900,85366190,85441990,8544 4220,85365020,85366190,85365090,85442010,85369030, 85366990 FITTED IMPORTS ITEM LAMP HOLDER)			in export	
2.	VARIOUS TYPE OF LAMPS Made of IRON, BRASS,ALUMUN IUM ,WOODEN,GLAS S , STAINLESS STEEL ETC(94059900,94052100,94052900,85366190,85441990,8544 4220,85365020,85366190,85365090,85442010,85369030, 85366990 FITTED IMPORTS ITEM WIRE)	49500.0 MTR	WIRE ROLLS	1.01 meter/meter content in export	MTR
3.	VARIOUS TYPE OF LAMPS Made of IRON, BRASS,ALUMUN IUM ,WOODEN,GLAS S , STAINLESS STEEL ETC(94059900,94052100,94052900,85366190,85441990,8544 4220,85365020,85366190,85365090,85442010,85369030, 85366990 FITTED IMPORTS ITEM SWITCHES)	2500.0 PCS	SWITCHES	Nett to Nett with accountability in export	PCS
4.	VARIOUS TYPE OF LAMPS Made of IRON, BRASS,ALUMUN IUM ,WOODEN,GLAS S , STAINLESS STEEL ETC(94059900,94052100,94052900,85366190,85441990,8544 4220,85365020,85366190,85365090,85442010,85369030, 85366990 POWER CORDS)	2500.0 PCS	POWER CORDS	Nett to Nett with accountability in export	PCS
5.	VARIOUS TYPE OF LAMPS Made of IRON, BRASS,ALUMUN IUM ,WOODEN,GLAS S , STAINLESS STEEL ETC(94059900,94052100,94052900,85366190,85441990,8544 4220,85365020,85366190,85365090,85442010,85369030, 85366990 FITTED IMPORTS ITEM JUNCTION BOX)	5000.0 PCS	JUNCTION BOX	Nett to Nett with accountability in export	PCS
6.	VARIOUS TYPE OF LAMPS Made of IRON, BRASS,ALUMUN IUM ,WOODEN,GLAS S , STAINLESS STEEL ETC(94059900,94052100,94052900,85366190,85441990,8544 4220,85365020,85366190,85365090,85442010,85369030, 85366990 FITTED IMPORTS ITEM LAMP HOLDER)	20000.0 PCS	LAMP HOLDERS	Nett to Nett with accountability in export	PCS
7.	VARIOUS TYPE OF LAMPS Made of IRON, BRASS,ALUMUN IUM ,WOODEN,GLAS S , STAINLESS STEEL	2500.0 PCS	SWITCHES	Nett to Nett with accountability	PCS

	ETC(94059900,94052100,94052900,85366190,85441990,8544 4220,85365020,85366190,85365090,85442010,85369030, 85366990 FITTED IMPORTS ITEM SWITCHES)			in export	
8.	VARIOUS TYPE OF LAMPS Made of IRON, BRASS,ALUMUN IUM ,WOODEN,GLAS S , STAINLESS STEEL ETC(94059900,94052100,94052900,85366190,85441990,8544 4220,85365020,85366190,85365090,85442010,85369030, 85366990 FITTED IMPORTS ITEM JUNCTION BOX)	5000.0 PCS	JUNCTION BOX	Nett to Nett with accountability in export	PCS
9.	VARIOUS TYPE OF LAMPS Made of IRON, BRASS,ALUMUN IUM ,WOODEN,GLAS S , STAINLESS STEEL ETC(94059900,94052100,94052900,85366190,85441990,8544 4220,85365020,85366190,85365090,85442010,85369030, 85366990 FITTED IMPORTS ITEM POWER CORDS`)	2500.0 PCS	POWER CORDS	Nett to Nett with accountability in export	PCS
10.	VARIOUS TYPE OF LAMPS Made of IRON, BRASS,ALUMUN IUM ,WOODEN,GLAS S , STAINLESS STEEL ETC(94059900,94052100,94052900,85366190,85441990,8544 4220,85365020,85366190,85365090,85442010,85369030, 85366990 FITTED IMPORTS ITEM LAMP HOLDER)	49500.0 MTR	WIRE ROLLS	1.01 meter/meter content in export	MTR

1. The make and specification of the wire imported must match with the wire used in the export product and the same may be specified in the export/import documentation.

RA may take subsequent consequential action accordingly.

Case No.	57 / NC/6/MEET/Mar/202425/18
Case Status	Case Deferred
Party Name	RAJ INTERNATIONAL
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202425/ 18 and 20/03/2025
HQ File Number	HQRNORM APPLY 00003979AM25
RA File Number	08AX04001332 AM25
Licence No and Date	0811013138/04/11/2024

Norms Committee Decision:

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited.

The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred.

Case No.	58 / NC/6/MEET/Mar/202425/18
Case Status	Case Deferred
Party Name	K.L.F. NIRMAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202425/ 18 and 20/03/2025
HQ File Number	HQRNORM APPLY 00004146AM25
RA File Number	10AX04000203 AM25
Licence No and Date	1011002768/14/11/2024

Norms Committee Decision:

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited.

The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred.

Case No.	59 / NC/6/MEET/Mar/202425/18
Case Status	Case Deferred
Party Name	D B Ingredients
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202425/ 18 and 20/03/2025
HQ File Number	HQRNORM APPLY 00004516AM25
RA File Number	34AX04000720 AM25
Licence No and Date	3411005753/03/12/2024

Norms Committee Decision:

NC considered the case as per agenda and decided to **seek following information from the firm** on the basis of the comments of the Technical Authority, i.e., **Tech 2**;

1. COA of import item from foreign supplier.
2. COA of export item.
3. Whether any chemical reaction is involved in the process. Please give justification/details thereof.
4. Please specify the difference in the technical characteristics of import and export item as per their COA.

The case stands deferred.

Case No.	60 / NC/6/MEET/Mar/202425/18
Case Status	Case Approved
Party Name	SWANI SPICE MILLS PVT LTD
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202425/ 18 and 20/03/2025
HQ File Number	HQRNORM APPLY 00004661AM25
RA File Number	03AX04004548 AM25
Licence No and Date	0311039480/10/12/2024

Norms Committee Decision:

NC considered the case as per agenda and decided to ratify the norms as per details below:

S.No	Export Item	Quantity (MTS)	Import Item	Quantity (MTS)
1.	Coriander Powder	495.0	Coriander Seed and splits	497.475

1. Exporter will ensure that exports made are in line with FSSAI regulations and are in conformity with the ETO Levels permitted in the country of import.
2. Other regulations of FTP / HBP 2023 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take subsequent consequential action accordingly.

MINUTES OF MANUAL AGENDA M.NO 18 DATED 03.04.2025

Case No. M-027	Party Name: M/s All	Meet No/Date:	Status:
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	India Biscuits and Confectionery Manufacturers & Exporters Association	NC/6/MEET/Mar/202425/18 Date: 03.04.2025	Deferred
HQ File: 01/85/180/04/AM25/NC6	RLA File:	Lic.No.:	
Subject: Request for Removal of ‘Actual User Condition’ against input item Sl. No. 2,3 and 4 of SION E-1 and increase in value cap of item at Sl. No. 7.			
Decision: NC considered the case as per the agenda and deliberated upon the representation of the association. The committee decided to refer the matter to MoFPI for their inputs. The case stands deferred.			
